## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 666/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES: Nespal Air Water Heater V/s
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

1. Mr. Rachit Lakhmani (Adv. for Petitionen )
Vis Legis law Practice

## **ORDER**

## C.P. No. 666/252/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- The Petition is mentioned by Praecipe.
- An Application under section 252 for Restoration of the Company is filed.
   Report of the ROC Mumbai is awaited.
- The Petitioner shall also place on record through an Affidavit that the Company is on going concern and after demonetization no substantial Cash was deposited in any of the Bank Account.
- The Report of the ROC is awaited. The Registry to write a letter to ROC Mumbai to submit their Report on or before 15.12.2017.
- For compliance the matter is adjourned to 15.12.2017.

Sd/-

Bhaskara Pantula mohan Member (Judicial) 27.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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